DELHI VIDHAN SABHA

Bulletin Part-I

(Brief record of Proceedings)

Wednesday, 30th September, 1998/Ashvina 8, 1920 (Saka)

No. 130

2.00 P.M.

Adjournment Motion

Hon'ble Speaker informed the House that he had received a notice of Adjournment Motion from Shri Ramvir 1. Singh Bidhuri about the situation arising out of the strike by DANICS category officers and asked the Member to take leave of the House. As 1/6th of the members did not stand in support of the motion, the same was disallowed.

Statement by Chief Minister

Shri Sahib Singh, Chief Minister made a statement informing the House that the PANICS and DASScategory officers have called off their strike.

Starred Questions

Starred Question Nos. 62, 64 and 70 and Supplementaries thereto were orally asked and answered.

Replies to starred Question Nos. 61, to69 and71 to 80 were laid on the Table of the House.

Unstarred Questions

Replies to Unstarred Question Nos. 169 to 198 were laid on the Table of the House.

Papers laid on the Table of the House

Shri Sahib Singh, Chief Minister laid on the Table of the House a copy of the following papers:-

- The Report of the first Delhi Finance Commission along with the explanatory memorandum.
- Statements of Revised Estimates for 1997-98 and Budget Estimates for 1998-99 of Delhi Vidyut (b) Board along with an explanatory memorandum regarding the steps taken to improve power supply in Delhi. contd...2.

Presentation of the Report

Shri Alok Kumar presented to the House the Report of the Seelect Committee constituted on 'The Delhi Quackery Prohibition Bill, 1977".

Dr. Harsh Vardhan Minister of Health and Education made a statement.

Motion

7. Shri Deep Chand Bandhu:

moved the following motion -

"that this House agrees to the Third Report of Assurance Committee" presented on 25th September, 1998.

The motion was put to vote and adopted unanimously.

8. Shri Chand Ram:

6.

9.

moved the following motion -

"that this House agrees to the Second Report of the Committee on Scheduled Castes/Scheduled Tribes and Other Backward Classes presented to the House on 28th September, 1998."

The motion was put to vote and adopted unanimously.

Special Mention

- Following members raised matters under Rule 287:-
 - 1. Shri Inder Rej Singh
 (Chief Minister intervened in the matter).
 - Shri Hari Kishan
 (Chief Minister intervened in the matter).
 - 3. Shri Ramveer Singh Bidhuri
 (Minister of Health Intervened in the matter).
 - 4. Shri Jai Bhagwan
 - 5. ShriPuran Chand Yogi (Chief Minister intervened in the matter)
 - 6. Shri Prem Singh
 - Shri Shish Pal
 (Chief Minister intervened in the matter)
 - 8. Shri Gauri Shankar Bhardwaj

Legislative Proposal

10. The Delhi Sikh Gurudware (Amendment) Bill, 1998 (Bill No. 10 of 1998) was taken into consideration on a motion moved by Shri Harsharan Singh Balli, Minister of Industries.

The Bill was considered clause-by-clause.

Clause 1, Preamble and Title were also put to vote andadopted.

Shri Harsharan Singh Balli moved that the Bill be passed.

The Bill was put tovote and passed unanimously.

Walk-out

11.

12.

13.

During consideration of the Bill, Congress membersstaged a walk out when their demand for immediate discussion onthe alleged lathi charge on some youth Congress activists was not acceded to.

Shri Shoaib Iqbal was suspended from the sitting of the House due to persistent defiance of the Chair.

'The Pelhi Agricultural Produce Marketing (Regulation) Pill,1998 (Bill No.11 of 1992) was taken into consideration clause-by-clause on a motion moved by Shri Sahib Singh Chief Minister.

Clause 2 to 35 were put to vote and adopted.

Amendments inclause 36 were put to vote and adopted.

Clause 37 to 88were put to vote and adopted.

Cluase 89 to 125 and Schedule were also put to vote and adopted.

Clause 1, Preamble and Title were also put to vote and adopted.

Shri Sahib Singh, Chief Minister moved that the Bill be passed.

The motion was put to vote and adopted unanimously.

14.

Prof. Jagdish Mukhi, Minister for Finance Indraprastha Vishwavidyalaya (Amendment) Bill, 1998 (BillNo. 13 of 1998) after the leave of the House was granted.

Prof. Jagdish Mukhi also moved that the Bill he takeninto consideration.

The motionwas put to vote and adopted. The Bill was considered clause by clause.

Clause 2 to 8 were put to vote and adopted.

Clause 1, Preamble and Title were also put to vote and adopted.

On a motion moved by Prof. Jagdish Mukhi, that Bill bepassed, was put to vote and adopted.

The Bill was passed unanimously.

Pandemonium in the House

Opposition members gathered in the well of the House demanding statement from the Chief Minsiter on the alleged lathi charge on some Youth Congress workers. Due to continuous panedemonium the Chair adjourned the House for ten minutes.

16. Dr. Harsh Vardhan, Minister for Health and Education introduced 'The Delhi Ancient and Historical Monuments and Archaeological Sites and Remains Bill, 1998' (Bill No.14 of 1998) after the leave of the House

Statement by Chief Minister

17. Shri Sahib Singh, Chief Minister, made a statement about the alleged lathi charge on the Youth Congress 5.08 P.M.

15.

(The House was adjourned sine-die followed by the Singing of National Anthem Jana Cana Mana).

DELFI September 30, 1998 P.N. GUPTA SECRETARY